

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 15.07.2010

The Meeting No. 15/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 15.07.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Kuldeep Singh, Asstt. Director	MSME
3.	Sh. J.D. Giri, Nominee AEPC	AEPC

-
-

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 16/84-ALC3/2010 **MEETING DATE** : 15.07.2010

1	Case No.:2/47/84-ALC3/2009	Party Name:LASTOLITE IMAGING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:16/84-ALC3/2010 15.07.2010	Status: Withdrawn
	HQ File :01/84/050/00258/AM10/	RLA File :04/24/040/00008/AM10/	Lic.No/Date:0410104218 24.04.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered and approved in NC meeting held on 03.06.2010. It was therefore decided to withdraw this case from the agenda.			

2	Case No.:8/9/84-ALC3/2010	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:16/84-ALC3/2010 15.07.2010	Status: Deferred
	HQ File :01/84/050/00044/AM11/	RLA File :02/24/040/00003/AM11/	Lic.No/Date:0210140892 16.04.2010	Defer Date:
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm did not attend the personal hearing granted to them. It was therefore decided to re-list this case on subsequent request of the firm for re-consideration.			

3	Case No.:6/11/84-ALC3/2010	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:16/84-ALC3/2010 15.07.2010	Status: Approved
	HQ File :01/84/050/00073/AM11/	RLA File :31/24/040/00015/AM11/	Lic.No/Date:3110043223 14.05.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below:-			
	S. No.	Export item	Import item	Quantity allowed
	1	Paraweb reinforcement Webbing Strips made-up of Polyester Filament Yarn, LLDPE, Masterbatch	1.Yarn High Tenacity Polyester Filament yarn 2.Linear Low Density Polyethy (LLDPE) 3.Masterbatch	1) 85765 Kgs 2) 150275 Kgs 3) 5826 Kgs
	The ratio of LLDPE & Master batch polymer shall be maintained 100:4. The Regional Authority shall be advised to take necessary action subject to compliance			

of other usual conditions.

Case No.:1/11/84-ALC3/2010	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:16/84-ALC3/2010 15.07.2010	Status : Approved
HQ File :01/84/050/00068/AM11/	RLA File :31/24/040/00032/AM11/	Lic.No/Date:3110043409 28.05.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below:-

S. No.	Export item	Import item	Quantity allowed
1	Paraweb reinforcement Webbing Strips made-up of Polyester Filament Yarn,LLDPE, Masterbatch & Kevlar	1.Yarn High Tenacity Polyester Filament yarn 2.Linear Low Density Polyethy (LLDPE) 3.Masterbatch 4. Kevlar	1) 157605 Kgs 2) 97367 Kgs 3) 4057 Kgs 4) 207 Kgs.

The ratio of LLDPE & Master batch polymer shall be maintained 100:4.
The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/16/84-ALC3/2010	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:16/84-ALC3/2010 15.07.2010	Status : Approved
HQ File :01/84/050/00100/AM11/	RLA File :05/24/040/00133/AM11/	Lic.No/Date:0510267540	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-

Export item	Export Qty.	Import item	Quantity allowed
Girls Skirt in 100% Polyester Knitted Fabric GSM: 40+/- 10% Style No.784838 – 789781	156966 Nos.	100% Polyester Knitted fabric GSM: 40+/- 10%	430551 Sq. Metrs.

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

Party Name: WILLIAM GOODACRE & SONS INDIA PVT.LTD.,

Meet No/Date: 16/84-ALC3/2010
15.07.2010

Status: Deferred

RLA File : 10/24/040/00025/AM11/

Defer Date:
19.08.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was decided to defer the case for re-listing on 19.08.2010.

Case No.:3/16/84-ALC3/2010	Party Name:CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:16/84-ALC3/2010 15.07.2010	Status: Approved
HQ File :01/84/050/00102/AM11/	RLA File :02/24/040/00050/AM11/	Lic.No/Date:0210144640 08.07.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below: -			
Export item	Export Qty.	Import item	Quantity allowed
Coverall, Made of (1) Nomex III A Fabric; Type; 23(EN4T)	5000 Nos.	Nomex III A Fabric; Type; 23(EN4T), width-58", weight-4.5 OZ/YD2, GSM-155+/-10%	21421.840 Sq. Metre.
Winter Jacket Made of (1) Nomex IIIA Fabric EN 73	400 Nos.	Nomex III A Fabric; Type; 73(EN4T), width-58", weight-4.5 OZ/YD2, GSM-155+/-10%	1077.5 Yard
		Nomex liner fabric; Type; EM0G,	650 Yard

		weight-150 GM2, GSM-150+/-10%	
		Spun Nomex thread 45' S/3	240000 Yard
		100% Nomex non woven felt-GSM-150+/-10%, width -150cm, K-3449	805 Yard
<p>The GSM shall match on both side of export and import.</p> <p>The Regional Authority shall be advised to take necessary action subject to compliance of other usual condition</p>			

	Case No.:4/16/84-ALC3/2010	Party Name:UNIWORTH TEXTILES LIMITED,	Meet No/Date:16/84-ALC3/2010 15.07.2010	Status: Approved
--	-----------------------------------	---------------------------------------	--	-----------------------------------

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below: -

Export item	Export Qty.	Import item	Quantity allowed
100% All Wool Worsted Fabric (Unbleached, Unprocessed) 67087 Metr.	20586 Kg.	(1) 2/90 100% All Wool Worsted Grey Yarn (2) 2/80 100% All Wool Worsted Grey Yarn (3) 2/70 NM 100% All Wool Worsted Grey Yarn (4) 2/90 Nm 100% All Wool Worsted Dyed Yarn (5) 2/80 Nm 100% All Wool Worsted Dyed Yarn (6) 2/70 NM 100% All Wool Worsted Dyed Yarn	3630 Kgs 4883 Kgs 3500 Kgs 7040 kgs 2600 kgs 1220 kgs

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

9

Case No.:5/16/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:16/84-ALC3/2010 15.07.2010	Status: Approved
HQ File :01/84/050/00104/AM11/	RLA File :05/24/040/00124/AM11/	Lic.No/Date:0510267886 09.07.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below: -			
Export item	Export Qty.	Import item	Quantity allowed
Ladies Tunic With Embroidery Made of 99% Polyester 1% Metallic Satin Printed Woven Fabric GSM-98 (+/-10%) Style Ribbonn Chimmer –1J008888	8100 Nos.	99% Polyester 1% Metallic Satin Printed Woven Fabric GSM-98(+/-10%)	21060 Sq. Metre
Ladies Tunic With Embroidery Made of 97% Polyester 3% Spandex Dyed Woven Fabric GSM-96 (+/-10%) Style Embellished Elgance 1J008370	5450 Nos.	97% Polyester 3% Spandex Dyed Woven Fabric GSM-96 (+/-10%)	16405 Sq. Metre
The GSM shall match on both side of export and import. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions			

Manually generated agenda cases

Case No.135	M/s Chandra Mukhi Impex Pvt. Ltd., Kolkata
NC Meeting No.16/AM11	F.No.01/84/50/208/AM10/DES-V
Dated 15.7.2010	Ratification of input output norms in respect of Advance authorization No.0210135613 dated 18.12.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 19.08.2010

Case No.136	M/s Augustan Knitwear Pvt. Ltd., Coimbatore
NC Meeting No.16/AM11	F.No.01/84/50/266/AM10/DES-V
Dated 15.7.2010	Ratification of input output norms in respect of Advance authorization No.3210042762 dated 5.2.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:

Export item	Export Qty.	Import item	Quantity allowed
Woven Mens Jacket containing 369.60 Sq. Metre of import item	120 Nos.	95% Polyester 5% Spandex Woven Fabric 57/58 Inch Black Colour, 160GSM	435 Sq. Metrs.

Woven Ladies Jacket containing 1478.40 Sq. Metre of import item	528 Nos.	95% Polyester 5% Spandex Woven Fabric 57/58 Inch Black Colour (160GSM)	1721 Sq. Metrs.
Woven Mens Pant containing 2152.80 Sq. Metre of import item	828 Nos.	95% Polyester 5% Spandex Woven Fabric 57/58 Inch Black Colour (160GSM)	2343 Sq. Metrs.
Woven Ladies Jacket containing 1904.64 Sq. Metre of import item	768 Nos.	95% Polyester 5% Spandex Woven Fabric 57/58 Inch Black Colour (160GSM)	2112 Sq. Metrs.

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

-

Case No.137	M/s Chandra Mukhi Impex Pvt. Ltd., Kolkata
NC Meeting No.16/AM11	F.No.01/84/50/209/AM10/DES-V
Dated 15.7.2010	Ratification of input output norms in respect of Advance authorization No.0210135620 dated 18.12.2009

The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 19.08.2010

-

-

Case No. 138	M/s. Star Wire (India) Ltd., New Delhi.
NC 16/11 dt. 15.07.2010	F.NO.1/84/50/016/AM-07/DES-V

Ratification of input output norms in respect of Advance Authorization No. 0510175256 dt. 27.01.2006 and 0510181093 dt. 20.04.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there were two advance authorizations No. (i) 0510175256 dt. 27.01.2006 and (ii) 0510181093 dt. 20.04.2006 of the firm wherein adhoc norms were already fixed by NC with condition to produce No Objection Certificate (NOC) from D/o Defence Production & Supplies, Govt. of India. Subsequently, after personal hearing of the representative of applicant firm, NC in its meeting held on 24.04.2008 waived the condition to produce NOC from D/o Defence Production & Supplies, Govt. of India because of the fact that exports have already been effected prior to the communication of said NC decision. However, representative of the firm had informed that they could arrange the certificate dated 18th March 2008 from the Deptt. of Defence, USA Joint contracting Command –Iraq/Afghanistan, Camp Eggars confirming that the supplies received under reference are for exclusive usage of Afghan National Army. Accordingly, the NC had advised R.A to verify the genuineness of the above referred certificate dated 18.03.2008 in consultation with the High Commissioner/Embassy of Afghanistan. Norms Committee in its meeting held on 29.04.2010 had decided to advise R.A to issue EODC taking into consideration the only relevant documents required for redemption as prescribed in Chapter – 4 of HBP (Vol.I) and waiving verification condition of certificate dated 18.03.2008 referred above issued by Camp Eggers in view of U.O letter dated 30th August, 2006 from Sh. Dilip Sinha, Joint Secretary (PAI), Ministry of External Affairs, Govt. of India addressed to DGFT referred above. In that case only one advance authorization No. 0510181093 dated 20.04.2006 was mentioned. The 2nd advance authorization No. 0510175256 dt. 27.01.2006 was left out. The Committee therefore decided to advise R.A to take similar necessary action in this case also. The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.139	M/s Imperial Readymade Garments Factory India Pvt. Ltd. , Chennai
NC Meeting No.16/AM11	F.No.01/84/162/187/AM10/DES-V
Dated 15.7.2010	Ratification of input output norms in respect of

Advance authorization No.0410108432 dated 13.10.2009
--

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 19.08.2010

Case No.140	M/s Bombay rayon fashions Ltd., Mumbai
NC Meeting No.16/AM11	F.No.01/84/50/224/AM11/DES-V
Dated 15.7.2010	Ratification of input output norms in respect of Advance authorization No.0310541630 dated 23.10.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 15.7.2010.

Case No.141	M/s. Sunlord Apparels Mfg. Co. Ltd., U.P.
NC 16/11 dt. 15.07.2010	F.No. 01/84/50/217/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.0510255318 dt. 30.12.2009.	

Decision:- The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Balram Khanna, General Manager of the firm, who appeared for personal hearing before the Committee. He explained the case alongwith relevant documents. The Committee after deliberations in consultation with the

representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION, J-196 as detailed below:

Export item	Export Qty.	Import item	Quantity allowed
Linen Cotton Embellished Waist Coat (Qty: 11560 Nos) Made of 55% Linen Fabric 45% Cotton Fabric Garment 13410 Sq. Metre	11560 Nos.	Linen Cotton Fabric 55% Linen Fabric 45% Cotton Fabric GSM 200 +/-10%)	13532 Sq. Metrs.

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.142	M/s. Sunlord Apparels Mfg. Co. Ltd., U.P.
NC 16/11 dt. 15.07.2010	F.No. 01/84/50/216/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.0510255315 dt. 30.12.2009.	

Decision:- The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Balram Khanna, General Manager of the firm, who appeared for personal hearing before the Committee. He explained the case alongwith relevant documents. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION, J-290 as detailed below:

Export item	Export Qty.	Import item	Quantity allowed
Linen Top Made of 70% Cotton Fabric 30% Silk Fabric with Embellishment Garment 19583 Sq. Metrs.	10417 Nos.	Woven Printed Fabric 70% Cotton Fabric 30% Silk Fabric GSM 38+/-10%)	19909 Sq. Metrs.

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

-

Case No.143	M/s. S. Khoday Silk Twisting Factory, Bangalore.
NC 16/11 dt. 15.07.2010	F.No. 01/84/162/016/AM-11/DES-V
Amendment against Advance Authorisation No.0710040425 dated 23.09.2005.	

Decision: - The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Suresh S.Khoday, Partner in the firm, who appeared for personal hearing alongwith two authorized representatives of the firm before the Committee. They explained the case alongwith relevant documents. It was informed that advance authorization in question was issued under SION, J-124 & J-129. But they could not make any export against this advance authorization because overseas export market was very dull and now licence has since been expired. They approached R.A for clubbing and closure alongwith other 4 advance authorizations, which has been rejected. In view of this they have requested to amend the said advance authorization and extend the E.O upto 31.12.2010 so that they can complete E.O in this case. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that as this is a case of Closure & E.O extension, NC has no role to play. It was therefore decided to advise firm either to re-approach R.A or to make their request to Policy Relaxation Committee (PRC) .

Case No.144	M/s. S. Khoday Silk Twisting Factory, Bangalore.
NC 16/11 dt. 15.07.2010	F.No. 01/84/162/021/AM-11/DES-V

Amendment against Advance Authorisation No.0710039802 dated 24.8.2005.

Decision: - The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Suresh S.Khoday, Partner in the firm, who appeared for personal hearing alongwith two authorized representatives of the firm before the Committee. They explained the case alongwith relevant documents. It was informed that advance authorization in question was issued under SION, J-124. Against this licence, they imported MRS 17412.730 Kgs and but exported MRS 14868.890 Kgs i.e 2341.750 Kgs. of excess exports made in this case. Further, in Dupion Silk they imported 7789.690 Kgs but exported 5053.33 Kgs in shortfall (shortfall Qty. 550-765 Kgs.) and for shortfall Qty. they have already paid customs duty. In view of this they have requested to enhance the import Qty. & export Qty. of MRS against the said advance authorization with revalidation for 3 months so that they can complete imports accordingly. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to advise firm to make their request to Policy Relaxation Committee (PRC) for pro-rata enhancement & revalidation.

Case No.145	M/s. S. Khoday Silk Twisting Factory, Bangalore.
NC 16/11 dt. 15.07.2010	F.No. 01/84/162/017/AM-11/DES-V
Amendment against Advance Authorization No.0710054892 dated 11.12.2007.	

Decision: - The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Suresh S.Khoday, Partner in the firm, who appeared for personal hearing alongwith two authorized representatives of the firm before the Committee. They explained the case alongwith relevant documents. It was informed that advance authorization in question was issued under SION, J-124. But they could not make any export against this advance authorization because overseas export market was very dull and now licence has since been expired. In view of this they have requested to amend the said advance authorization and extend the E.O upto 31.12.2010 so that they can complete E.O in this case. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that as this is a case of E.O extension, NC has no role to play. It was

therefore decided to advise firm either to re-approach R.A or to make their request to Policy Relaxation Committee (PRC).

Case No.146	M/s. S. Khoday Silk Twisting Factory, Bangalore.
NC 16/11 dt. 15.07.2010	F.No. 01/84/162/552/AM-10/DES-V
Amendment against Advance Authorisation No.0710054898 dated 11.12.2007.	

Decision: - The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Suresh S.Khoday, Partner in the firm, who appeared for personal hearing alongwith two authorized representatives of the firm before the Committee. They explained the case alongwith relevant documents. It was informed that advance authorization in question was issued under SION, J-124. But they could not make any export against this advance authorization because overseas export market was very dull and now licence has since been expired. In view of this they have requested to amend the said advance authorization and extend the E.O upto 31.12.2010 so that they can complete E.O in this case. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that as this is a case of E.O extension, NC has no role to play. It was therefore decided to advise firm either to re-approach R.A or to make their request to Policy Relaxation Committee (PRC).

Case No.147	M/s. S. Khoday Silk Twisting Factory, Bangalore.
NC 16/11 dt. 15.07.2010	F.No. 01/84/162/551/AM-10/DES-V
Amendment against Advance Authorization No.0710054890 dated 11.12.2007.	

Decision: - The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.

Suresh S.Khoday, Partner in the firm, who appeared for personal hearing alongwith two authorized representatives of the firm before the Committee. They explained the case alongwith relevant documents. It was informed that advance authorization in question was issued under SION, J-124. But they could not make any export against this advance authorization because overseas export market was very dull and now licence has since been expired. In view of this they have requested to amend the said advance authorization and extend the E.O upto 31.12.2010 so that they can complete E.O in this case. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that as this is a case of E.O extension, NC has no role to play. It was therefore decided to advise firm either to re-approach R.A or to make their request to Policy Relaxation Committee (PRC).

Case No148	M/s Pashupati Polytex Pvt. Ltd.,
NC Meeting No.16/AM11	F.No.01/84/50/14/AM11/DES-V
Dated 15.7.2010	Ratification of input output norms in respect of Advance authorization No.6110000389 dated 4.2.2010

Decision:- The Committee considered the case as per agenda alongwith other relevant papers and decided to seek comments/views of Import Policy Division by sending complete set of documents to them and defer the case for re-listing on 19.08.2010.

@@@@@

